

Assam Schedule VII. Form No. 143

HIGH COURT FORM NO. (J) 13

Form of Order Sheet

DISTRICT- SONITPUR

IN THE COURT OF MUNSIFF NO. 1, SONITPUR, TEZPUR

PRESENT : Sri V. Bhuayn

Misc(J) Case No. 121 of 2021
(I/c- T.S Case No. 28 of 2019)

-V/S-

Sl No. of Orders	Date	Order	Signature
	29-10-22	<p>Both sides are represented.</p> <p>The instant Misc (J) Case arose out of petition bearing no. 4142/2021 dated 17.12.2021 under Order XII Rule 8 of the Civil Procedure Code filed by the plaintiff praying for issuing a notice from this Court to the defendants for production of certain documents which the former claim to be in possession of the defendants. The documents are as follows:</p> <p>I) Original deed of sale bearing no. 1572 for the year 1976 of Tezpur Sub Registry executed between Abdul Kamed Ansari and Ors and Abdul Basir Choudhury and Abdul Habiz Choudhury.</p> <p>II) Certified copy of jamabandi of old PP no. 15 of Rangapara Town, Mouza- Balipara, Dist- Sonitpur.</p>	Contd..

29.10.22
Contd..

III) Land revenue paid receipts.

IV) All other land related documents.

The defendants were given ample opportunity for submitting written objection but they failed to do so. Hence, it can be assumed from the conduct of defendant that they do not have any objection against allowing the prayer of the plaintiff.

On perusal of the case record and after hearing the plaintiff, I am of the considered view that notices can be issued to the defendants to produce the aforesaid documents.

Let notice be issued to the defendants to produce the aforesaid documents in this Court on the next date fixed.

Misc (J) Case is accordingly disposed of.

Also seen the petition no. 3530/2022, wherein the Ld. Counsel for opposite party has prayed for adjournment for conducting hearing.

Heard. Perused.

Considering the fact that this case was fixed for order today not for hearing.

The petition no. 3530/2022 stands rejected.

